

ITEM NO.28+34 Court 8 (Video Conferencing)

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

ITEM 28

Transfer Petition(s)(Civil) No(s). 1034/2020

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

Petitioner(s)

VERSUS

LALIT KUMAR JAIN & ORS.

Respondent(s)

(FOR ADMISSION and IA No.94074/2020-GRANT OF INTERIM RELIEF)

WITH

T.P.(C) No. 1043/2020 (XVI-A)

(FOR ADMISSION and IA No.94498/2020-EX-PARTE AD-INTERIM RELIEF)

T.P.(C) No. 1035/2020 (XVI-A)

(FOR ADMISSION and IA No.94218/2020-GRANT OF INTERIM RELIEF)

T.P.(C) No. 1038/2020 (XVI-A)

(FOR ADMISSION and IA No.94349/2020-EX-PARTE AD-INTERIM RELIEF)

T.P.(C) No. 1044/2020 (XVI-A)

(FOR ADMISSION and IA No.94512/2020-STAY APPLICATION)

T.P.(C) No. 1027/2020 (XVI-A)

(FOR ADMISSION and IA No.93819/2020-GRANT OF INTERIM RELIEF)

T.P.(C) No. 1029/2020 (XVI-A)

(FOR ADMISSION and IA No.93878/2020-STAY APPLICATION)

T.P.(C) No. 1036/2020 (XVI-A)

(FOR ADMISSION and IA No.94305/2020-EX-PARTE AD-INTERIM RELIEF)

T.P.(C) No. 1030/2020 (XVI-A)

(FOR ADMISSION and IA No.94014/2020-EX-PARTE AD-INTERIM RELIEF)

T.P.(C) No. 1142/2020 (XVI-A)

(FOR ADMISSION and IA No.104048/2020-GRANT OF INTERIM RELIEF)

T.P.(C) No. 1147/2020 (XVI-A)

(FOR ADMISSION and I.R. and IA No.105149/2020-STAY APPLICATION)

ITEM 34T.P. (C) No.1146/2020

(with appln. for grant of interim relief)

T.P. (C) No.1148/2020

(with appln. for grant of interim relief)

Date : 28-10-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Ms. Madhavi Divan, ASG
Mr. Vikas Mehta, AOR
Mr. Apoorv Khator, Adv.
Mr. Sahil Monga, Adv.

For Respondent(s) Mr. Tushar Mehta, Ld. SG
Mr. Kanu Agrawal Adv
Mrs. Sanskrati Pathak Adv
Mr. Arvind Kumar Sharma AOR

Mr. Sanjay Kapur, AOR
Ms. Megha Karnwal, Adv.
Mr. V M Kannan, Adv.

Mr. Sandeep Singh, AOR
Ms. Ruchi Kohli, AOR

Mr. Alok Dhir, Adv.
Ms. Varsha Banerjee, Adv.
Mr. Karan Batura, AOR

Mr. Rishi Raj Sharma, AOR

Mr. Mahesh Agarwal, Adv
Ms. Shally Bhasin, Adv
Mr. Prateek Gupta, Adv
Ms. Madhavi Agrawal, Adv
Mr. Ankit Banati, Adv
Mr. Ashish Deshmukh
Mr. E. C. Agrawala, AOR

Mr. Kumar Dushyant Singh, AOR
Mr. Rohit Sharma, Adv
Mr. Pranav Bhaskar, Adv
Mr. Atul Agarwal, Adv
Mr. Rounak Nayak, Adv

Mr. Sanjay Kapur, AOR
Mr. Gopal Jha, AOR

Mr. Pradeep Agarwal, Adv.

Mr. Rishi Raj Sharma, AOR
Mr. Rajiv Singh, Adv.
Mr. Srujana Suman Mund, Adv.
Mr. D. Bharat Kumar, Adv.
Mr. Aman Shukla, Adv.

Mr. Vikas Kumar, Adv.
Mr. Manish Paliwal, Adv.
Mr. Raghav Tiwari, Adv.
Mr. Mayank Grover, Adv.
Ms. Corporate Legal Partners, AOR

Mr. Vedula Venkataramana, Senior Adv.
Mr. Vikram Pooserla, Adv.
Mr. Tadimalla Bhaskar Gowtham, Adv.
Mr. Nitish Bandary, Adv.
Mr. P. Gautham Rao, Adv
Mr. Abhinay Reddy M. Adv.

Mr. Ankit Anandraj Shah, AOR
Mr. Jibran Tak, Adv
Mr. Abas Singh, Adv

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master